OFFICE OATHS AND DECLARATIONS ACT NO. XXI OF 1837

1101 110. AM OF 105

[Rep., Act 10 of 1873]

[25th September, 1837.]

Passed by the Right Hon'ble the Governor General of India in Council, on the 25th September, 1837.

I. It is hereby enacted, that from the first day of October 1837, it shall be lawful for the Governor in Council of any Presidency of which there is a Council, and for the Governor of any Presidency of which there is no Council, to dispense with any Oath which by any Regulations of that Presidency or by any Act of the Governor General of India in Council is now required to be taken, and that is shall be lawful for the Lieutenant Governor of the N.W. Provinces to dispence with any Oath which by any Regulation or any Act of the Governor General of India in Council now in force within those Provinces is now required to be taken.

II. Provided always, that the dispensing power giver by this Act shall not extend to any Oath now required by Law to be taken in any stage of any Judicial proceeding.

III. And it is hereby enacted, that whenever any Oath in dispensed with under the authority given by this Act, the person who but for such dispensation would have been legally required to taken such Oath shall, in the presence of the functionary by whom, but for such dispensation such Oath would have been administered, make and subscribe a Declaration in writing to the same effect with such Oath.

IV. And it is hereby enacted, that whoever shall, in any Declaration made and subscribed according to the Provisions of this Act, knowingly state any untruth such that if that untruth had been stated on Oath, the person stating it would have been guilty of perjury, shall be punished with imprisonment for a term not exceeding one year, or fine, or both.